

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 10
(IB)-45(PB)/2018

IN THE MATTER OF:

M/s. Nupur Finvest Pvt. Ltd. Petitioner/Applicant
Vs.
M/s. Unnati Fortune Holdings Ltd. Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (CIRP)

Order delivered on 17.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vivek Malik, Mr. Mohit Chudhary, Mr.
Prakhar Mithal
For the RP : Mr. Shalya Agarwal, Mr. Aditya Gauri

ORDER

IA-5386/2022

Ld. Counsels for the parties are present on VC. Ld. Counsel Ms. Shalya Agrawal for RP appears and undertakes to file reply within a period of 2 weeks from today.

Copy of the application may be served upon the RP by the applicant.

List the matter on 15.02.2023.

-Sd-

(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd-

(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)